

Installation of powerful Computer System at Ahmedabad

2718. SHRI S. M. BANERJEE : Will the Minister of FINANCE be pleased to state :

(a) whether the Report of the Committee on Automation, headed by Prof. Dandekar, has recommended installation of powerful computer system at Ahmedabad;

(b) whether this has resulted in serious discontentment among the Life Insurance employees; if so, Government's reaction thereto;

(c) whether stiff opposition was shown by the All India Insurance Employees Association throughout the country against installation of computers; and

(d) if so, the reason for accepting this recommendation in the face of such an opposition ?

The MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) : (a) The Committee on Automation has not recommended the installation of a powerful computer system at Ahmedabad.

(b) to (d). Since the Committee did not make any such recommendation, the question of its acceptance does not arise. Government is aware of the views of the Association on computers.

Three 8-Hour Shifts in Ordnance Factories for creating Employment and improving efficiency

2719. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether a meeting was convened by the Raksha Utpadan Mantri on 12th June 1972 to discuss with both the recognised Federations the feasibility of having three 8-hour shifts in the Ordnance Factories to create more employment and improve efficiency;

(b) whether an assurance was given that stoppage of Over Time will not result in loss of pay packets and if so, the reaction of the Federation; and

(c) whether any Committee has been formed to explore further possibilities in this direction ?

THE MINISTER OF STATE (DEFENCE PRODUCTION) IN THE MINISTRY OF DEFENCE (SHRI VIDYA CHARAN SHUKLA) : (a) Yes, Sir.

(b) and (c). It was agreed in principle that 8-hour shifts should be introduced in the Ordnance Factories provided the existing earnings of the workers are not affected. The agreement however is not a commitment by any of the parties concerned and a final view in the matter by any of the parties will be taken after full implications of the scheme are brought out by a Committee, which has already been formed to go into the question, consisting of representatives each from the Department of Defence Production, Department of Defence Ministry of Finance (Defence), Directorate General of Ordnance Factories, Indian National Defence Workers Federation and All India Defence Employees Federation.

Civilian Employees employed in Air Force not declared permanent

2720. SHRI S. M. BANERJEE : Will the Minister of DEFENCE be pleased to state :

(a) whether the civilian employees employed in Air Force have not been declared permanent because they are working in lieu of Airmen;

(b) if so, whether any decision has since been taken to make those employees, who are continuing in a particular post, permanent; and

(c) if not, the reasons therefor ?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Civilians employed in lieu of Airmen are not entitled for permanency so long as they are employed against Combatant posts.

(b) and (c). It is the policy of transfer civilians employed against Airmen vacancies, to regular establishment vacancies as and when such vacancies occur. These employees are then considered for permanency along with others against such vacancies.